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**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

No. L-1/153/2014/CERC

Dated: 18<sup>th</sup> May, 2015

**NOTIFICATION**

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003) read with sub section 4 of section 28 thereof and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely:

**CHAPTER-1**

**PRELIMINARY**

**1. Short title and commencement**

- (1) These regulations may be called the Central Electricity Regulatory Commission

(Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015.

- (2) These regulations shall come into force from the date of their publication in the Official Gazette, and unless reviewed earlier or extended by the Commission, shall be applicable during the control period from 1.4.2014 to 31.3.2019.

## **2. Scope and extent of application**

These regulation shall be applicable for determination of fees and charges to be collected by Regional Load Despatch Centres from the generating companies, distribution licensees, inter-State transmission licensees, buyers, sellers and inter-State trading licensees.

## **3. Definitions:** In these regulations, unless the context otherwise requires:

- (1) **‘Act’** means the Electricity Act, 2003 (36 of 2003) ;
- (2) **‘Additional Capitalization’** means the capital expenditure incurred or projected to be incurred, after the date of commercial operation of the project and admitted by the Commission after prudence check;
- (3) **‘Auditor’** means an auditor appointed by the Power System Operation Company, qualified for appointment as an auditor in accordance with the provisions of sections 224, 233B and 619 of the Companies Act, 1956 (1 of 1956), as amended from time to time or Chapter X of the Companies Act, 2013 (18 of 2013), or any other law for the time being in force;
- (4) **‘Bank Rate’** means the base rate of interest as specified by the State Bank of India from time to time or any replacement thereof plus 350 basis points;
- (5) **‘Buyer’** means a person buying power through medium term open access or long term access and whose scheduling, metering and energy accounting is coordinated by the Regional Load Despatch Centre;
- (6) **‘Capital Cost’** means the capital cost as defined in Regulation 9 of these regulations;

- (7) **‘Capital Expenditure’ or ‘CAPEX’** means the expenditure of capital nature planned to be incurred during the control period for creation of assets of the Regional Load Despatch Centres or National Load Despatch Centre, as the case may be;
- (8) **‘Charges’** means recurring payments on monthly basis to be collected by the Regional Load Despatch Centres for the services rendered by National Load Despatch Centre, Regional Load Despatch Centre and Power System Operation Company;
- (9) **‘Commission’** means the Central Electricity Regulatory Commission referred to in sub-section (1) of section 76 of the Act;
- (10) **‘Contracted Capacity’** means the capacity arranged through long term access or medium term open access;
- (11) **‘Control Period’** means a period of five years starting from 1.4.2014;
- (12) **‘Day’** means the 24 hour period starting at 0000 hour;
- (13) **‘Expenditure Incurred’** means the fund, whether equity or debt or both, actually deployed and paid in cash or cash equivalent, for creation or acquisition of a useful asset and does not include commitments and the liabilities for which no payment has been made;
- (14) **‘Fees’** means the one-time or annual fixed payments collected by the Regional Load Despatch Centres or National Load Despatch Centre for the services rendered for commencement of grid access and scheduling ,and on account of registration, membership or any other purpose as specified by the Commission from time to time;
- (15) **‘Grid Access’** means the permission granted by the RLDC concerned for integration of the generating station including a stage or unit of the generating station, or licensees, buyers and sellers with the grid on meeting the technical requirements;

- (16) **‘Licensee’** means a person granted a licence under Section 14 of the Act;
- (17) **‘Market Operation Function’** includes functions of scheduling, despatch, metering, data collection, energy accounting and settlement, transmission loss calculation and apportionment, operation of regulatory pool account, administering ancillary services, information dissemination and any other functions assigned to the RLDCs/NLDC under the Act or National Load Despatch Centre Rules, 2005 (‘NLDC Rules’) or the regulations and orders issued by the Commission from time to time;
- (18) **‘National Load Despatch Centre’ or ‘NLDC’** means the Centre at the national level established by the Central Government under sub-section (1) of section 26 of the Act;
- (19) **‘Power System Operation Company’ or ‘POSOCO’** means a company entrusted with the operation of the National Load Despatch Centre in accordance with Section 26 of the Act and Regional Load Despatch Centres in accordance with Section 27 of the Act;
- (20) **‘Region’** means any one of the regions demarcated by the Central Government under Section 25 of the Act;
- (21) **‘Regional entity’** means an entity whose scheduling, metering and energy accounting is done at the regional level by the concerned Regional Load Despatch Centre;
- (22) **‘Regional Load Despatch Centre’ or ‘RLDC’** means the Centre for each region established by the Central Government under sub-section (1) of section 27 of the Act;
- (23) **‘Replacement Expenditure’ or ‘REPEX’** means the expenditure incurred or projected to be incurred for replacement of capital assets on completion of their useful life but are not covered under the Repairs and Maintenance expenses;
- (24) **‘Regulatory Pool Account’** means the account operated by RLDCs or NLDC under the relevant regulations or orders by the Commission for handling

Deviation Settlement Charges, Reactive Energy Charges, Congestion Charges and Congestion amount due to market splitting or any other account which may be operated by RLDCs or NLDC from time to time as per the Regulations or directions of the Commission;

- (25) **‘Scheme’** means the facilities and equipments associated with and installed at the RLDCs, NLDC and Corporate office of POSOCO, as the case may be, and shall include but shall not be limited to the following, namely:-
- (i) computer systems, hardware and software,
  - (ii) auxiliary power supply system comprising Uninterrupted Power Supply, Diesel Generating Set and DC power system,
  - (iii) general telephone, fax and other off line communication system,
  - (iv) other infrastructure facilities, such as air-conditioning, fire-fighting and construction and renovation of buildings,
  - (v) any innovative schemes R & D projects and pilot projects for better system operation, such as Synchrophasors, System Protection Scheme,
  - (vi) Back-up control centres for RLDCs and NLDC,
  - (vii) Surveillance Camera System,
  - (viii) Cyber Security System,
  - (ix) Wide Area Measurement System (WAMS);
- (26) **‘Seller’** means a person other than a generating company supplying power through medium term open access or long term access and whose scheduling, metering and energy accounting is coordinated by Regional Load Despatch Centre;
- (27) **‘System Operation Function’** includes monitoring of grid operations,

supervision and control over the Inter-State Transmission System, real-time operations for grid control and despatch, system restoration following grid disturbances, compiling and furnishing data pertaining to system operation, congestion management, black start coordination, information dissemination and any other function(s) assigned to the RLDCs or NLDC, as the case may be, under the Act or NLDC Rules or regulations and orders issued by the Commission from time to time;

- (28) **‘User’** means the generating companies, distribution licensees, buyers, sellers and inter-State transmission licensees who use the inter-state transmission network or the associated facilities and services of National Load Despatch Centre and Regional Load Despatch Centres:

**Note:**

- (1) A generating station or unit whose scheduling, metering and energy accounting is carried out separately for each stage or unit, such generating station or stage or unit shall be considered as a user for the purpose of sharing of Market Operation Charges in accordance with Regulation 27 and System Operation Charges in accordance with Regulation 26 of these Regulations and for payment of registration fees in accordance with Regulation 25 of these Regulations;
- (2) In case of inter-State transmission licensees, each region where the licensee has the operation shall be considered as a user for the purpose of these Regulations;
- (3) Where the inter-State Transmission System is connected to the transmission system of any foreign country, the agency designated by Government of India for coordinating the scheduling, metering and energy accounting for the transaction carried out for import and export of power through the said transmission system shall be considered as a user for the purpose of these Regulations;
- (4) The Sardar Sarovar Project (SSP) and Bhakra Beas Management

Board(BBMB), whose scheduling, metering and energy accounting is carried out by the concerned RLDCs, shall be considered as users for the purpose of this Regulation.

- (29) **'Year'** means a financial year;
- (30) The words and expressions used in these regulations and not defined herein but defined in the Act shall have the meaning assigned to them under the Act.

## CHAPTER-2

### GENERAL

#### 4. Registration

- (1) The users shall register with the respective Regional load Despatch Centre for commencement of Grid Access for availing system operation services of RLDCs or NLDC as under:

- (a) All generating stations, distribution licensees and inter-State transmission licensees intending to avail the Grid Access shall register themselves with concerned Regional Load Despatch Centre responsible for scheduling, metering, energy accounting and switching operations, not less than 30 days prior to intended date of commencement of grid access, by filing an application in the format prescribed as **Appendix-IV** to these regulations:

Provided that when a unit is added to a generating station or an element is added to a transmission system, the generating company or transmission licensee, as the case may be, shall send an intimation to the concerned RLDC(s) for updating its records;

- (b) The buyers and sellers who intend to avail grid access shall register themselves with the concerned Regional Load Despatch Centre not less than 30 days prior to intended date of commencement of grid access by filing an application in the format prescribed as **Appendix-IV** to these regulations;

- (c) The Power exchanges and traders who intend to avail the services of RLDCs and NLDC shall register themselves with the National Load Despatch Centre by filing an application in the format prescribed as **Appendix-IV** to these regulations.
- (2) The Regional Load Despatch Centre and the National Load Despatch Centre, as the case may be, after scrutinizing applications for registration and on being satisfied with correctness of the information furnished in the application shall register the applicant and send a written intimation to an applicant:
- Provided that the generating companies, licensees, power exchanges, buyers and sellers who have been registered as per Central Electricity Regulatory Commission (RLDC Fees and Charges and other related matters) Regulations, 2009 shall be deemed to have been registered with the RLDCs or NLDC, as the case may be, under these Regulations and they shall not to pay the registration fee as required under Regulation 25 of these Regulations.
- (3) The generating companies, distribution licensees, inter-State transmission licensees, power exchanges, traders, sellers and buyers shall pay the registration fees as specified in these Regulations.
- (4) Regional Load Despatch Centres and National Load Despatch Centre shall maintain a list of registered users, licensees and Power Exchanges on their website along with their date of registration.

## **5. Capital Expenditure (CAPEX) and Replacement Expenditure (REPEX) Plan**

- (1) The Regional Load Despatch Centres and National Load Despatch Centre shall formulate the scheme for Capital Expenditure (CAPEX) and Replacement Expenditure (REPEX) for the control period duly approved by the Board of Power System Operation Company. The CAPEX and REPEX plan shall also include future costs to be incurred for the up-gradation, modernization, automation and expansion of infrastructure in addition to existing capital assets.
- (2) The concerned Regional Load Despatch Centre and National Load Despatch Centre shall submit the following along with the petition for determination of fees and charges:



- (a) the CAPEX for the control period of 2014-19 along with details of estimated expenses, reasonableness of capital cost, financing plan, interest during construction, use of efficient technology, upgradability/scalability of the technology and systems to accommodate the growing requirement of system operation and estimated completion period of each scheme ;
  - (b) the REPEX plan for capital expenditure of existing asset, completion of life of existing asset, cumulative depreciation recovered, date of replacement, cumulative repayment of loan upto date of replacement, writing off of the gross value of the original assets from the original fixed assets along with estimated expenses, reasonableness of capital cost, financing plan, interest during construction, use of efficient technology, upgradability/scalability of the technology and systems to accommodate the growing requirement of system operation and estimated completion period of each scheme.
- (3) In relation to any consolidated schemes of CAPEX and REPEX involving one or more RLDCs and/or NLDC, the capital expenditure chargeable to each RLDC and NLDC shall be segregated and considered as a part of capital expenditure of RLDC concerned and NLDC, as the case may be.

### CHAPTER-3

#### APPLICATION FOR FEES AND CHARGES, COMPUTATION OF CAPITAL COST AND CAPITAL STRUCTURE

##### 6. Application for determination of fees and charges

- (1) The RLDCs and NLDC shall make application in the formats annexed as **Appendix-I** to these regulations within 180 days from the date of notification of these Regulations, for determination of fees and charges for the control period, based on capital expenditure incurred and duly certified by the auditor as on 1.4.2014 and projected to be incurred during the control period based on the CAPEX and the REPEX.

- (2) The application shall contain particulars such as source of funds, equipments proposed to be replaced, details of assets written off, and details of assets to be capitalized etc.
- (3) Before making the application, the concerned RLDC or NLDC, as the case may be, shall serve a copy of the application on the users and submit proof of service along with the application. The concerned RLDC or NLDC shall also keep the complete application posted on its website till the disposal of its petition.
- (4) The concerned RLDC or NLDC, as the case may be, shall within 7 days after making the application, publish a notice of the application in at least two daily newspapers, one in English language and one in Indian modern language, having circulation in each of the States or Union Territories where the users are situated, in the same language as of the daily newspaper in which the notice of the application is published, in the formats given in **Appendix-II** to these regulations.
- (5) The concerned RLDC or NLDC, as the case may be, shall be allowed the fees and charges by the Commission based on the capital expenditure incurred as on 1.4.2014 and projected to be incurred during control period on the basis of CAPEX and REPEX duly certified by the auditor in accordance with these Regulations:

Provided that the application shall contain details of underlying assumptions and justification for the capital expenditure incurred and the expenditure proposed to be incurred in accordance with the CAPEX and REPEX.

- (6) If the application is inadequate in any respect as required under **Appendix-I** of these regulations, the application shall be returned to the concerned RLDC or NLDC for resubmission of the petition within one month after rectifying the deficiencies as may be pointed out by the staff of the Commission.
- (7) If the information furnished in the petition is in accordance with the regulations and is adequate for carrying out prudence check of the claims made, the Commission shall consider the suggestions and objections, if any, received from

the respondents and any other person including the consumers or consumer associations. The Commission shall issue order determining the fees and charges order after hearing the petitioner, the respondents and any other person permitted by the Commission.

- (8) During pendency of the application, the applicant shall continue to bill the users on the basis of fees and charges approved by the Commission during previous control period and applicable as on 31.3.2014, for the period starting from 1.4.2014 till approval of the Fees and Charges by the Commission, in accordance with these Regulations.
- (9) After expiry of the control period, the applicant shall continue to bill the users on the basis of fees and charges approved by the Commission and applicable as on 31.3.2019 for the period starting from 1.4.2019 till approval of fees and charges under the applicable regulations.

## **7. Determination of Fees and Charges**

- (1) The Fees and Charges shall be determined separately for each of the Regional Load Despatch Centres and National Load Despatch Centre;

Provided that the annual charges of NLDC including corporate office expenses for the control period shall be apportioned among Regional Load Despatch Centre on the basis of the peak demand served (in MW) in the respective region as indicated on CEA's website for the preceding year.

## **8. Truing up of Annual Charges**

- (1) The RLDCs and NLDC shall make an application, in the formats annexed as **Appendix-I** to these regulations by 31.10.2019, for carrying out truing up exercise.
- (2) The RLDCs and NLDC shall submit, along with the application for truing up, details of capital expenditure including additional capital expenditure, sources of financing, human resource expenditure, operation and maintenance expenditure etc. incurred for the period from 1.4.2014 to 31.3.2019, duly audited and certified by the auditor.

- (3) The Commission shall carry out truing up exercise along with the application for determination of fees and charges for the next control period based on the capital expenditure including additional capital expenditure incurred up to 31.3.2019 and as admitted by the Commission after prudence check at the time of truing up:

Provided that the each of the Regional Load Despatch Centre or National Load Despatch Centre, as the case may be, shall carry out truing up of expenditure based on the capital expenditure including additional capital expenditure up to 31st March of each financial year of the control period and refund the additional recovery of fees and charges to the users by 30<sup>th</sup> September of the following year.

- (4) The amount under-recovered or over-recovered by each of the Regional Load Despatch Centres or National Load Despatch Centre, as the case may be, along with simple interest at the rate equal to the bank rate as on 1st April of the respective year, shall be recovered or refunded by the respective RLDCs or NLDC or users, as the case may be, in six equal monthly instalments starting within three months from the date of the order issued by the Commission after the truing up exercise.

## **9. Computation of Capital Cost**

- (1) The capital cost as admitted by the Commission after prudence check, for each of the Regional Load Despatch Centre or NLDC, as the case may be, shall form the basis for determination of annual charges.
- (2) The capital cost shall be computed by considering the following:
  - (a) The Capital cost as admitted by the Commission as on 01.04.2014 duly trued up by excluding liability, if any;
  - (b) Expenditure on account of additional capitalization and de-capitalization determined in accordance with the Regulation 10;
  - (c) The original capital cost of the fixed assets which has been replaced

during control period shall be de-capitalized from the admitted capital cost from the respective date duly adjusting cumulative depreciation and cumulative repayment, if any;

- (d) Interest during construction and incidental expenditure during construction;
  - (e) Any grant received from the Central or State Government or any statutory body or authority for execution of the project which does not carry any liability of repayment shall be excluded from the Capital Cost for the purpose of computation of interest on loan, return on equity and depreciation;
- (3) The Capital cost shall be admitted after prudence check which may include scrutiny of the reasonableness of the capital expenditure, financing plan, Interest During Construction (IDC), Incidental Expenditure During Construction (IEDC), financing charges, any gain or loss on account of Foreign Exchange Rate Variation (FERV), use of efficient technology, cost over-run and time over-run, and such other matters as may be considered appropriate by the Commission:

Provided further that interest during construction shall be computed corresponding to the loan from the date of infusion of debt fund, and after taking into account the prudent phasing of funds duly adjusting IDC on account of time over run if any ;

Provided further that incidental expenditure during construction shall be computed after prudence check duly adjusting the IEDC on account of time over run if any, interest on deposits or advances, or any other receipts and liquidated damages recovered or recoverable corresponding to the delay.

## **10. Additional Capitalisation and De-Capitalization**

- (1) The capital expenditure incurred or projected to be incurred for the assets already in service and the additional assets projected to be procured during tariff period may be admitted, in its discretion, by the Commission, subject to prudence check:

Provided that any expenditure for acquiring the minor items or the assets like tools and tackles, furniture, air-conditioners, voltage stabilizers, refrigerators, coolers, fans, heat convectors, mattresses, carpets etc. purchased during 2009-14 tariff period shall not be considered for additional capitalization for determination of fees and charges.

- (2) In case of de-capitalisation of assets under the REPEX or otherwise, the original cost of such asset as on the date of de-capitalisation shall be deducted from the value of gross fixed asset along with corresponding adjustment in equity, outstanding loan, cumulative repayment of loan and depreciation in the year such de-capitalisation takes place.

## **11. Debt-Equity Ratio**

- (1) The actual debt - equity ratio as admitted by the Commission for the period ending 31.3.2014 shall be considered for the opening capital cost of each of the Regional Load Despatch Centres and National Load Despatch Centre, as the case may be.
- (2) The capital expenditure incurred prior to 1.4.2014, where debt - equity ratio has not been determined by the Commission for determination of annual charges of RLDC for the period ending 31.3.2014, the Commission shall determine the debt: equity ratio in accordance with Regulation 9(2) of the Central Electricity Regulatory Commission (Fees and Charges for Regional Load Despatch Centres and other related matters) Regulations, 2009.
- (3) For the capital expenditure incurred or projected to be incurred on or after 1.4.2014, the debt-equity ratio shall be considered as 70:30. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that:

- i. where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff;

- ii. the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment;
- iii. any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt - equity ratio.

**Explanation:** The premium, if any, raised by the power system operation company while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilised for meeting the capital expenditure of the RLDC.

## **12. LDC Development Fund**

- (1) The Power System Operation Company shall create and maintain a separate fund called 'Load Despatch Centre Development Fund' ('LDCD Fund') for administering capital expenditure.
- (2) The charges on account of return on equity, interest on loan, depreciation of the Regional Load Despatch Centres and National Load Despatch Centre including the registration fee, shall be deposited into the LDCD Fund after meeting the statutory tax requirements:

Provided that short term open access charges and other income of RLDCs or NLDC, if any, shall not form part of the LDCD Fund.

- (3) The Power System Operation Company shall be entitled to utilise the money deposited in the LDCD Fund for creation of new assets, loan repayment, servicing the capital raised in the form of interest and dividend payment, meeting stipulated equity portion in asset creation, margin money for raising loan from the financial institutions and funding of R & D projects.
- (4) The LDCD Fund shall not be utilized for any other revenue expenditure. However, in case of shortfall in meeting the revenue expenditure including human resource expenses, Power System Operation Company shall be entitled

to take interest free advance from LDCD Fund which shall be recouped from the expenditure allowed by the Commission under the respective heads at the time of truing up to be carried out after the expiry of the control period 2014-19.

- (5) Any asset created by the Power System Operation Company out of the money deposited into the LDCD Fund shall not be considered for computation of return on equity, interest on loan and depreciation on same principles as in case of grant. Power System Operation Company shall submit details of such assets in the CAPEX plan.
- (6) POSOCO shall submit the amount accumulated in LDC development fund along with the break-up of sources from where the fund is received. The Commission shall review the LDC development fund every year and issue directions to POSOCO for effective utilization of the funds, if required.

## **CHAPTER-4**

### **RLDC FEES AND CHARGES STRUCTURE**

- 13. Components of RLDC Fees and Charges:** The RLDC Fees and Charges shall comprise Regional Load Despatch Centre Fees to be recoverable by Power System Operation Company towards registration for commencement of grid access and scheduling and annual charges to be collected in the form of system operation and market operation charges from users.
- 14. Annual Charges (AC):** The annual charges shall comprise annual system operation charges corresponding to the expenditure of system operation function and annual market operation charges corresponding to the expenditure of market operation function. The annual charges shall be segregated into annual system operation charges and annual market operation charges in the ratio of 70:30. The annual charges shall consist of the following components, namely:-
  - (a) Return on equity;
  - (b) Interest on loan capital;



- (c) Depreciation;
  - (d) Operation and maintenance (excluding human resource) expenses;
  - (e) Human resource expenses;
  - (f) NLDC charges and corporate office expenses; and
  - (g) Interest on working capital;
- 15. System Operation Charges:** The System operation charges shall be derived separately for the inter-State transmission licensees, generating stations, sellers and distribution licensees and buyers as under:
- (a) The System Operation Charges for inter-state transmission licensees shall be determined on the basis of 10% of annual system operation charges and shall be worked out on the basis of the ckt-km of the lines owned by inter-state transmission licensees ;
  - (b) The System Operation Charges for the inter-state Generating station and sellers shall be determined on the basis of 45% of annual system operation charges and shall be worked out on the basis of installed capacity in case of the generating station and long term and/or medium term contracted capacity in case of sellers;
  - (c) The System Operation Charges for the distribution licensees and buyers shall be determined on the basis of 45% of annual system operation charges and shall be worked out on the basis of aggregate allocated capacity and contracted capacities in case of distribution licensee and long term and/or medium term contracted capacity in case of buyer.
- 16. Market Operation Charges:** The Market operation charges shall be worked out on the basis of aggregated capacities for scheduling by generating stations and sellers, distribution licensee and buyers.

## CHAPTER-5

### COMPUTATION OF ANNUAL CHARGES (AC)

#### 17. Return on equity

- (1) Return on equity shall be computed in Rupee terms on the equity base determined in accordance with Regulation 11 of these regulations.
- (2) Return on equity shall be computed on pre-tax base rate of 15.50% to be grossed up as per the sub-clause (3) of this regulation.
- (3) The rate of return on equity shall be computed by grossing up the base rate with the effective tax rate of the financial year 2014-15 applicable to the Power System Operation Company:

Provided that the return on equity with respect to the actual tax rate applicable to the Power System Operation Company in line with the provisions of the relevant Finance Acts of the respective year during control period shall be trued up at the end of the control period.

- (4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the following formula:

Rate of pre-tax return on equity = Base rate/ (1-t)

Where 't' is the effective tax rate in accordance with sub-clause (3).

#### 18. Interest on loan capital

- (1) The loan determined in accordance with Regulation 11 shall be considered as gross normative loan for calculation of interest on loan.
- (2) The normative loan outstanding as on 01.04.2014 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.03. 2014 from the gross normative loan.
- (3) The repayment for respective year of the control period shall be deemed to

be equal to the depreciation allowed for that year. In case of de-capitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro-rata basis and the adjustment should not exceed cumulative depreciation recovered upto the date of de-capitalisation of such asset.

- (4) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the respective Regional Load Despatch Centre:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered;

Provided further that if any of the Regional Load Despatch Centre does not have actual loan, then the weighted average rate of interest on the loan of Power System Operation Company as a whole shall be considered.

- (5) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.
- (6) The Power System Operation Company shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the users and the net savings shall be shared between the users and the Power System Operation Company in the ratio of 2:1. The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.
- (7) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof, for settlement of the dispute:

Provided that the users shall not withhold any payment on account of the interest claimed by the users and the Power System Operation Company during the pendency of any dispute arising out of re-financing of loan.

## 19. Depreciation

- (1) The value base for the purpose of depreciation shall be the capital cost of the assets admitted by the Commission.
- (2) The salvage value of the asset (excluding IT equipments and Software's) shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset. The salvage value for IT equipments and Softwares shall be considered as NIL and 100% value of the assets shall be considered as depreciable.
- (3) Land shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the capital cost of the asset.
- (4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in **Appendix-III** to these regulations for the assets of the Regional Load Despatch Centre.
- (5) Assets fully depreciated shall be shown separately.
- (6) Value of the assets not in use or declared obsolete shall be taken out from the capital cost for the purpose of calculation of depreciation.
- (7) The balance depreciable value as on **1.4.2014** shall be worked out by deducting the cumulative depreciation from the gross depreciable value of the assets appearing in the books of accounts of the Power System Operation Company for the respective Regional Load Despatch Centre and National Load Despatch Centre.
- (8) In case of de-capitalization of assets in respect of concerned RLDC, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the de-capitalized asset during its useful services.

## 20. Operation and Maintenance Expenses

- (1) Operation and maintenance (O&M) expenses (excluding human resource

expenses) shall be derived on the basis of actual operation and maintenance expenses for the years 2009-10 to 2013-14, based on the audited balance sheets. The O&M expenses shall be normalized by excluding abnormal operation and maintenance expenses, donation, loss-in-inventory, prior-period adjustments, claims and advances written-off, provisions, etc, if any, after prudence check by the Commission.

- (2) The normalized operation and maintenance expenses, after prudence check, for the years 2009-10 to 2013-14, shall be escalated at the rate of 5.72% to arrive at the normalized operation and maintenance expenses at the 2013-14 price level respectively and then averaged to arrive at normalized average operation and maintenance expenses for the 2009-10 to 2013-14 at 2013-14 price level. The average normalized operation and maintenance expenses of 2013-14 price level shall be escalated at the escalation rate as worked out in accordance with clause (4) of this Regulation to arrive the operation and maintenance expenses for the year 2014-15.
- (3) The operation and maintenance expenses for the year 2014-15 shall be escalated further at the annual escalation rate as worked out in accordance with clause (4) this Regulation to arrive at permissible operation and maintenance expenses for the subsequent years of the control period.
- (4) The escalation rate shall be worked out by considering the compounded annual growth rate, inflation rate, rationalization of O&M expenses and other factors, if any.
- (5) The actual expenditure towards Annual Maintenance Contract (AMC) of SCADA system, after prudence check, shall be considered for arriving at the Operation and Maintenance Expenses during 2014-15 to 2018-19.

## **21. Human Resource Expenses**

- (1) Human resource expenses shall be derived on the basis of actual human resource expenses for the years 2009-10 to 2013-14 based on the audited balance sheets. The human resource expenses shall be normalized by excluding abnormal

Human resource expenses, ex-gratia, VRS expenses, prior-period adjustments, claims and advances written-off, provisions, etc, if any, after prudence check by the Commission:

Provided that performance related pay computed in accordance with DPE guidelines shall be met from the incentive allowed in accordance with sub-clause (5) of Regulation 29 of these Regulations.

- (2) The normalized human resource expenses, after prudence check, for the year 2009-10 to 2013-14, shall be escalated at the rate of 5.72% to arrive at the normalized human resource expenses at the 2013-14 price level respectively and then averaged to arrive at normalized average human resource expenses for the 2009-10 to 2013-14 at 2013-14 price level.
- (3) The manpower approved during the year 2013-14 shall be the basis for computation of the HR expenses for 2014-15. Thereafter, for the subsequent years, the HR expenses shall be escalated at the annual escalation rate.
- (4) The average normalized human resource expenses of 2013-14 price level shall be escalated at the escalation rate as worked out in accordance with clause (6) this Regulation to arrive the operation and maintenance expenses for the year 2014-15.
- (5) The human resource expenses for the year 2014-15 shall be escalated further at the annual escalation rate as worked out in accordance with clause (6) this Regulation to arrive at permissible human resource expenses for the subsequent years of the control period:

Provided that the human resource expenses from 1.1.2017 onwards shall be further rationalized after considering 50% increase in employee cost on account of pay revision of the employees of the Public Sector Undertakings to arrive at the permissible human resource expenses for the year 2017-18 and 2018-19.

- (6) The escalation rate shall be worked out by considering the compound annual growth rate, inflation rate, rationalization of human resource and other factors, if any.

- (7) The cost of anticipated increase in the manpower of each year of the control period shall also be considered after prudence check.

**22. Interest on Working Capital**

- (1) The working capital shall cover:
  - (i) Operation and maintenance expenses (excluding human resource expenses) for one month;
  - (ii) Human resource expenses for one month;
  - (iii) NLDC charges for one month; and
  - (iv) Receivables equivalent to two months of annual charges as approved by the Commission.
- (2) Rate of interest on working capital shall be on normative basis and shall be considered as the bank rate as on 1.4.2014.
- (3) Interest on working capital shall be payable on normative basis notwithstanding that the Power System Operation Company has not taken any loan for working capital from any outside agency.

**23. NLDC Charges and Corporate Office Expenses**

- (1) To the extent applicable, NLDC charges shall be computed by following the methodology specified for computing annual charges of Regional Load Despatch Centres except interest on working capital.
- (2) The Corporate Office Expenses, computed in accordance with the actual expenses incurred, shall be allowed by the Commission, after prudence check.
- (3) All expenses of NLDC and Corporate Office expenses approved by the Commission shall be apportioned to the Regional Load Despatch Centre on the basis of the peak demand served (in MW) in the respective region as indicated in CEA's website for the preceding year.

## 24. Contingency expenses

- (1) The Power System Operation Company shall maintain a separate account for the other income like short term open access charges and REC charges etc.
- (2) The Power System Operation Company shall use such income to meet the short fall, if any, in the annual charges allowed by the Commission or to meet the contingency expenses which were not foreseen at the time of making the application for fees and charges and are considered necessary for the efficient power system operation.
- (3) The balance amount shall be deposited into the LDC development fund after meeting the statutory tax requirements.

## CHAPTER-6

### COMPUTATION AND PAYMENT OF FEES, SYSTEM OPERATION AND MARKET OPERATION CHARGES

**25. Registration Fees:** The fees shall be payable by the users including power exchanges and electricity traders before commencement of grid access for system operation and commencement of scheduling for market operation. The fees payable are as under:

- (1) The distribution licensees and inter-State transmission licensees shall pay one time registration fee of ₹ 10 Lakh along with application for commencement of grid access:

Provided that the RLDCs concerned shall be intimated from time to time by the inter-State transmission licensees about the additions of transmission elements synchronized with the grid and by the distribution licensees about the additional capacity tied up for the purpose of updating the record by concerned RLDC.

- (2) The generating companies shall pay registration fee as under:
  - a) For generating station upto 10 MW installed capacity: ₹ 0.50 Lakh;



- b) Generating stations having installed capacity of not less than 10 MW and upto 100 MW: ₹ 1.0 Lakh;
- c) Generating stations having installed capacity of not less than 100 MW and upto 2000 MW : ₹ 5.0 Lakh;
- d) Generating stations having capacity of 2000 MW and above : ₹ 10.0 Lakh, and;

Provided that the entire capacity of the generating station or stage thereof whose scheduling, metering and energy accounting is done separately shall be considered for the purpose of registration fee at the time of the initial registration;

Provided further that the generating companies shall intimate RLDCs concerned about the additional capacity commissioned in case of generating station or stage thereof.

- (3) The inter-State trading licensees, sellers and buyers shall pay one time registration fee of ₹ 10000 (Rupees Ten Thousands only) along with application for commencement of scheduling for market operation.
- (4) The Power exchanges shall pay ₹ 20.0 Lakh (Rupees Twenty Lakh only) as one time registration fees.

## **26. Computation and Payment of System Operation Charges:**

- (1) The rates of system operation charges for inter-state transmission licensee shall be computed on annual basis and recovered on monthly basis in accordance with following formulae;

$$\text{SOC(Transmission)} = (10\%) [70\% \times \text{AFC}/(\text{Ckt\_Km})]/12$$

Where,

AFC = Annual Charges computed in accordance with Regulation 14;

Ckt\_Km = Length of aggregate inter-state transmission lines as on last day of the month prior to the month of billing;

Provided that the system operation charges for individual transmission licensee shall be computed on the basis of rates determined above and the length (in Ckt\_Km) of transmission lines owned and operated by the respective transmission licensees.

- (2) The rates of system operation charges for generating companies and sellers shall be computed on annual basis and recovered on monthly basis in accordance with following formulae:

$$\text{SOC(Generation or seller)} = (45\%) (70\% \times \text{AFC}/(\text{IC}))/12$$

Where,

AFC = Annual Charges computed in accordance with Regulation 14;

IC = Aggregate installed capacity of generating stations and contracted capacity of the sellers whose scheduling and energy accounting is covered under concerned RLDC as on last day of the month prior to the month of billing;

Provided that the system operation charges for generating companies or sellers shall be computed on the basis of rates determined above and respective capacity of the generating station or seller.

- (3) The rates of system operation charges for distribution licensee and buyers shall be computed on annual basis and recovered monthly after taking into account aggregate contracted capacity in accordance with following formulae:

$$\text{SOC( Distribution or buyer)} = (45\%) (70\% \times \text{AFC}/(\text{CC}))/12$$

Where,

AFC = Annual Charges computed in accordance with Regulation 14;

CC = Aggregate long term or medium term contracted capacity by distribution licensees and buyers whose scheduling and accounting is covered under concern RLDC as on last day of the month prior to the month of billing;

Provided that the system operation charges from distribution licensees and buyers shall be collected in proportion to the sum of their allocations and contracted capacities, as the case may be, as on the last day of the month prior to billing of the month.

- (4) The respective State Load Despatch Centre shall be the nodal agency for collection of system operation charges for the distribution licensees in the State if the concerned Regional Load Despatch Centre, State Load Despatch Centre and the distribution licensees arrive at a mutual agreement in this regard. After conclusion of system operation charges, the concerned State Load Despatch Centre shall deposit the same into the account of the concerned Regional Load Despatch Centre.

## **27. Computation and Payment of Market Operation Charges**

- (1) The market operation charges for generating stations, sellers, distribution licensees and buyers shall be computed on annual basis and recovered on monthly basis after taking into account the long term open access or medium term open access granted by the CTU or inter-State transmission licensees in accordance with following formulae:

$$\text{MOC ( Scheduling)} = 0.5 \times (30\%) (\text{AFC}/(\text{CC}))/12$$

Where,

AFC = Annual Charges computed in accordance with Regulation 14;

CC = Aggregate long term access and medium term open access granted by the CTU or inter-State transmission licensee as on last day of respective month of billing period;

- (2) The respective State Load Despatch Centre shall be the nodal agency for collection

of market operation charges in the State if the concerned Regional Load Despatch Centre, State Load Despatch Centre and the distribution licensees arrive at a mutual agreement in this regard. The respective State Load Despatch Centre shall collect the market operation charges from the distribution licensees within a State on behalf of the concerned Regional Load Despatch Centre and the same shall be deposited into the account of the concerned Regional Load Despatch Centre.

- 28. National Load Despatch Centre charges and corporate office expenses:** All the expenses of National Load Despatch Centre and Corporate Office, as approved by the Commission, shall be apportioned to the Regional Load Despatch Centres on the basis of the demand served in the respective regions.

## **CHAPTER-7**

### **PERFORMANCE INDICATORS**

**29. Performance linked incentive to RLDCs and NLDC**

- (1) Recovery of incentive by the Regional Load Despatch Centre shall be based on the achievement of the Key Performance Indicators as specified in **Appendix-V** or such other parameters as may be prescribed by the Commission.
- (2) Each Regional Load Despatch Centre shall submit its actual performance against each of the key performance indicators to the Commission on annual basis as per the format specified in **Appendix-V**.
- (3) NLDC shall submit the details in regards to each Key Performance Indicator in the format specified in **Appendix-V** along with the methodology for approval of the Commission.
- (4) The Commission shall evaluate the overall performance of the RLDCs or NLDC, as the case may be, on the basis of weightage specified in **Appendix-V**. The Commission, if required, may seek advice of the Central Electricity Authority for evaluation of the performance of system operator.
- (5) The RLDCs or NLDC, as the case may be, shall be allowed to recover incentive

of 7% of annual charges for aggregate performance level of 85% for three years commencing from 1.4.2014 and for aggregate performance level of 90% from 1.4.2017. The incentive shall increase by 1% of annual charges for every 5% increase of performance level above 90%:

Provided that incentive shall be reduced by 1% of annual charges on pro-rata basis for the every 3% decrease in performance level below 85%.

- (6) The RLDCs or NLDC, as the case may be, shall compute the Key Performance Indicators on annual basis for the previous year ending on 31st March and submit to the Commission along with petitions for approval of the Commission as per **Appendix-V and Appendix-VI** of these Regulations:

Provided that the key performance indicators of previous year ending on 31st March shall be considered to recover incentive on each year and shall be trued up at the end of the control period.

**30. Certification linked incentive to the employees of RLDCs and NLDC**

- (1) The employees of Regional Load Despatch Centres and National Load Despatch Centre who acquire the certificate of basic level and specialist level in their respective areas of specialization and are deployed in system operation or market operation shall be allowed a fixed incentive during the currency of such certificate period as per the following parameters:

SI. No.	Certification Level	Fixed Incentive (Amount in Rs) (Monthly)
1	Basic Level	5000
2	Specialist Level	7500

- (2) Certification linked incentive shall be in addition to the performance related incentive as specified in Regulation 29.

## CHAPTER-8

### BILLING AND OTHER MISCELLANEOUS PROVISIONS

#### 31. Billing and Payment of charges

- (1) Bills shall be raised for the system operation charge and market operation charge on monthly basis by the Power System Operation Company in accordance with these regulations, and payments shall be made by the users directly to the Power System Operation Company.
- (2) Persistent default in payment of RLDCs/NLDC fee and charges shall be brought to the notice of the Commission.

**32. Late payment surcharge:** In case the payment of any bill for charges payable under these regulations is delayed by a user beyond a period of 60 days from the date of billing, a late payment surcharge at the rate of **1.5%** per month shall be levied from the users.

**33. Recovery of cost of hedging or Foreign Exchange Rate Variation:** Recovery of cost of hedging or foreign exchange rate variation shall be made directly by the RLDCs from the users without making any application before the Commission:

Provided that in case of any objections by users regarding the cost of hedging or foreign exchange rate variation, the RLDCs may make an appropriate application before the Commission for decision.

#### 34. Rebate

- (i) A rebate of 2% shall be allowed by the RLDCs or NLDC on gross bill amount settled through RTGS, NEFT, Letter of Credit or cheque up to seventh day (i.e. T+6 day) from the date of issuance of the bills, where T is the date of issuance of the bill.
- (ii) The rebate of 1% shall be allowed when payment is made from T+7 to T+30 days from issuance of the bill.

(iii) No rebate shall be allowed for payment made from T+31 days till T+60 days from the date of issuance of the bill.

- 35. Power to Relax:** The Commission, for reasons to be recorded in writing, may relax any of the provisions of these regulations on its own motion or on an application made before it by NLDC/RLDCs/Users after giving reasonable opportunity to those likely to be affected by such relaxation.
- 36. Removal of Difficulty:** If any difficulty arises in giving effect to the provisions of these regulations, the Commission may, by order, make such provision not inconsistent with the provisions of the Act or provisions of any other regulations specified by the Commission, as may appear to be necessary for removing the difficulty in giving effect to the objectives of these regulations.

**Sd/-**

**(M.K. ANAND)**

**Chief (Finance)**

**NOTE:** The Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 was published in Part III Section 4 of the Gazette of India (Extraordinary) No. 269 dated 06.08.2015.

**TARIFF FILING FORMS (NLDC/RLDCs)**

**INDEX**

**Checklist of Forms and other information/ documents for tariff filing for NLDC/RLDCs**

<b>Form No.</b>	<b>Tariff Filing Formats (RLDCs)</b>	<b>Tick</b>
<b>FORM-1</b>	Summary Sheet	
<b>FORM-2</b>	Normative Parameters considered for calculations	
<b>FORM-3</b>	Abstract of Admitted Capital Cost as on 1.4.2019	
<b>FORM-4A</b>	Abstract of Capital Cost Estimates and Schedule of Commissioning of the CAPEX and REPEX	
<b>FORM-4B</b>	Element wise Break-up of Capital Cost	
<b>FORM-4C</b>	Break-up of Construction/Supply/Service packages	
<b>FORM-4D</b>	Financial Package upto COD	
<b>FORM-4E</b>	Statement of Additional Capitalisation after COD	
<b>FORM-4F</b>	Statement of Capital cost	
<b>FORM-4G</b>	Statement of Capital Woks in Progress	
<b>FORM-4H</b>	Financing of Additional Capitalisation	
<b>FORM-4I</b>	Details of Foreign Equity	
<b>FORM-5A</b>	Calculation of Interest on Normative Loan	
<b>FORM-5B</b>	Calculation of Weighted Average Rate of Interest on Actual Loans <sup>1</sup>	
<b>FORM-5C</b>	Details of Foreign loans	
<b>FORM-5D</b>	Details of Project Specific Loans	
<b>FORM-5E</b>	Details of Allocation of corporate loans to various RLDCs	
<b>FORM-6A</b>	Statement of Depreciation	
<b>FORM-6B</b>	Calculation of Depreciation Rate	
<b>FORM-7A</b>	Details of Operation and Maintenance Expense excluding human resource expenses	
<b>FORM-7B</b>	Details of Human Resource Expenses	
<b>FORM-7C</b>	Details of Repairs and Maintenance Expenses	
<b>FORM-7D</b>	Details of Administrative and General expenses	
<b>FORM-8</b>	Calculation of Interest on Working Capital	
<b>FORM-9</b>	Draw Down Schedule for Calculation of IDC & Financing Charges	



<b>FORM-10</b>	Actual cash expenditure	
<b>FORM-11</b>	Year wise statement of LDC development fund (projected)	
<b>FORM-12</b>	Other Income	
<b>Other Information/ Documents</b>		
<b>Sl. No.</b>	<b>Information/Document</b>	<b>Tick</b>
1	Audited Balance Sheet and Profit & Loss Accounts with all the Schedules & Annexure for RLDC and NLDC/Corporate office.	
2	Copies of relevant loan Agreements	
3	a) Copies of the approval of Competent Authority for the Capital Cost and Financial package. b) CAPEX and REPEX plan along with Board approval, estimated capital cost and justification	
4	a) Copies of the Equity participation agreements and necessary approval for the foreign equity. b) Equity contribution from LDC development fund along with Board approval	
5	Detailed note giving reasons of time and cost over-run of the individual projects and scheme, if applicable.	
6	Any other relevant information, (Please specify)	

**Note 1.** Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted shall also be furnished in the electronic form.

**Summary Sheet**

**Name of the NLDC/RLDCs:** \_\_\_\_\_

(Rs. in lacs)

S.No.	Particulars	Form No.	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2		3	4	5	6	7	8
1	Return on Equity <sup>1</sup>							
2	Interest on Loan Capital							
3	Depreciation							
4	O&M Expenses excluding human resource expenses							
5	Human resource expenses							
6	NLDC Charges and Corporate office expenses							
7	Interest on Working Capital							
	<b>Total</b>							

<sup>1</sup> Details of calculations, considering equity as per regulation, to be furnished.

**Petitioner**

**FORM-2**

**Normative Parameters considered for calculations of annual charges**

**Name of the NLDC/RLDCs :**

Particulars	Unit	As Existing	Control Period				
		2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7	8
Base Rate of Return on Equity	%						
Tax Rate	%						
Receivables in Months for WC	months						
O&M excluding human resource expenses in Months for WC	months						
Human resource expenses in Months for WC	months						
NLDC charges in Months for WC	months						
Base Rate of SBI as on (date)	%						

**Petitioner**

**Abstract of Admitted Capital Cost for the existing Projects**

**Name of the NLDC/RLDCs :**

Capital cost as admitted by CERC	
<b>Capital cost admitted as on _____</b>	
(Give reference of the CERC relevant Order with Petition No. & Date)	
Foreign Component, if any (In Million US \$ or the relevant Currency):	
Domestic Component (Rs. Cr.):	
Foreign Exchange rate considered for the admitted cost:	
Hedging cost, if any, considered for the admitted Capital cost	
<b>Total Project cost admitted (Rs. Cr):</b>	

**Petitioner**

**Abstract of Capital Cost Estimates and Schedule of Commissioning for the New projects**

**Name of the NLDC/RLDCs :**

**New Projects** \_\_\_\_\_

**Capital Cost Estimates** \_\_\_\_\_

Board of Director/ Agency approving the Capital cost estimates:		
Date of approval of the Capital cost estimates:		
	<b>Present Day Cost</b>	<b>Completed Cost</b>
Price level of approved estimates	As of End of ____ Qtr. Of the year _____	As on Scheduled COD of the Station
Foreign Exchange rate considered for the Capital cost estimates		
<b>Capital Cost excluding IDC &amp; FC</b>		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Cr.)		
<b>Capital cost excluding IDC, FC, FERV &amp; Hedging Cost (Rs. Cr)</b>		
<b>IDC, FC, FERV &amp; Hedging Cost</b>		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Cr.)		
<b>Total IDC, FC, FERV &amp; Hedging Cost (Rs. Cr.)</b>		
Rate of taxes & duties considered		
<b>Capital cost Including IDC, FC, FERV &amp; Hedging Cost</b>		

Foreign Component, if any (In Million US \$ or the relevant Currency)	
Domestic Component (Rs. Cr.)	
<b>Capital cost Including IDC &amp; FC (Rs. Cr)</b>	
<b>Schedule of Commissioning of assets</b>	
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**Note:**

1. Copy of approval letter should be enclosed.
2. Details of Capital cost are to be furnished as per FORM-4B or 4C as applicable.

**Petitioner**

## FORM 4B

## Element wise Break-up of Capital Cost

Name of the NLDC/RLDCs :

Sl. No.	Break Down	Cost in Rs. Crores			Variation	Reasons for Variation	Admitted Cost
		As per original Estimates	As on COD	Liabilities/ Provision			
1	2	3	4	5	6=(3-4-5)	7	8
<b>A</b>	<b>Preliminary works &amp; land</b>						
1.1	Design & Engineering						
1.2	Land						
1.3	Site preparation						
1.0	<b>Total Preliminary works &amp; land</b>						
<b>B</b>	<b>Civil Works</b>						
2.1	Control Room & Office Building including HVAC						
2.2	Township & Colony						
2.3	Roads and Drainage						
2.4	Foundation for structures						
2.5	Misc. civil works						
2.0	<b>Total Civil Works</b>						
<b>C</b>	<b>Equipments</b>						
3.1							
3.2							
3.3							
3.0	<b>Total Equipments</b>						
<b>D</b>	<b>Spares</b>						

4.1							
4.2							
4.3							
4.0	<b>Total Spares</b>						
<b>E</b>	<b>Taxes and Duties</b>						
5.1	Custom Duty						
5.2	Other Taxes & Duties						
5.0	<b>Total Taxes &amp; Duties</b>						
<b>F</b>	<b>Construction and pre-commissioning expenses</b>						
6.1	Site supervision & site admn.etc.						
6.2	Tools and Plants						
6.3	Construction Insurance						
6.0	<b>Total Construction and pre-commissioning expenses</b>						
<b>G</b>	<b>Overheads</b>						
7.1	Establishment						
7.2	Audit & Accounts						
7.3	Contingency						
7.0	<b>Total Overheads</b>						
8.0	<b>Capital cost excluding IDC, FC, FERV &amp; Hedging Cost</b>						
<b>H</b>	<b>IDC, FC, FERV &amp; Hedging Cost</b>						
9.1	Interest During Construction (IDC)						
9.2	Financing Charges (FC)						



9.3	Foreign Exchange Rate Variation (FERV)						
9.4	Hedging Cost						
9.0	<b>Total of IDC, FC, FERV &amp; Hedging Cost</b>						
10.0	<b>Capital cost including IDC, FC, FERV &amp; Hedging Cost</b>						

1. In case of time & Cost over run, a detailed note giving reasons of such time and cost over run should be submitted clearly bringing out the agency responsible and whether such time & cost over run was beyond the control of the [Power System Operation Company]<sup>1</sup>.

**Petitioner**

**FORM 4C**

**Break-up of Construction/Supply/Service packages**

**Name of the NLDC/RLDCs :**

S.No.	Name/No. of Construction / supply/service package	Scope of works <sup>1</sup> (in line with head of cost break-ups as applicable)	Whether awarded through ICB/DCB/ Departmentally/ Deposit Work etc & No. of bids received	No. of bids received	Date of Award	Date of Start of work	Date of Completion of Work	Value of Award <sup>2</sup> in (Rs. Cr.)	Firm or With Escalation in prices	Actual expenditure till the completion or up to COD whichever is earlier (Rs. Cr.)	Taxes & Duties and IEDC	IDC, FC, FERV & Hedging cost	Sub-Total

<sup>1</sup> The scope of work in any package should be indicated in conformity of cost break-up in form-4B to the extent possible.

<sup>2</sup> If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separately along with the currency, the exchange rate and the date e.g. Rs.80 Cr+US\$50m=Rs.320Cr at US\$=Rs48 as on say 01.04.09.

**Financial Package upto COD**

**Name of the NLDC/RLDCs:** \_\_\_\_\_

**Project Cost as on 1.4.2014:** \_\_\_\_\_

**Date of Commercial Operation:** \_\_\_\_\_

(Amount in lacs)

1	Financial Package as Approved		Financial Package as on 1.4.2014		As Admitted on 1.4.2014	
	Currency and Amount <sup>3</sup>		Currency and Amount <sup>3</sup>		Currency and Amount <sup>3</sup>	
	2	3	4	5	6	7
Loan-I	US \$	200m				
Loan-II						
Loan-III						
and so on						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						

<sup>1</sup> Say US \$ 200m + Rs.400 Cr or Rs.1360 Cr including US \$200m at an exchange rate of 1US \$=Rs.48/-<sup>2</sup> Date of Commercial Operation means Commercial Operation of the RLDC.<sup>3</sup> For example : US \$, 200M etc.

**Petitioner**

**Statement of Additional Capitalisation after 1.4.2014**

**Name of the NLDC/RLDCs :** \_\_\_\_\_

Sl.No.	Year	Work/Equipment proposed to be added after 1.4.2014	Amount Proposed to be capitalised	Justification as per propose	Regulation under which covered	Admitted Cost <sup>1</sup>
(1)	(2)	(3)	(4)	(5)	(6)	(7)
	<b>Total</b>					

<sup>1</sup>In case the project has been completed and any tariff notification(s) has already been issued in the past , fill column 7 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the tariff Order)

**NOTE:**

- 1 Fill the form in chronological order year wise along with detailed justification clearly bring out the necessity and the benefits accruing to the beneficiaries.
- 2 In case initial spares are purchased along with any equipment, then the cost of such spares should be indicated separately.

**Petitioner**

**Statement of Capital cost**

**Name of the NLDC/RLDCs :**

		<b>As on relevant date.<sup>1</sup></b>
<b>A</b>	<b>a)</b> Opening Gross Block Amount as per books	
	<b>b)</b> Amount of capital liabilities in A(a) above	
	<b>c)</b> Amount of IDC, FC, FERV & Hedging cost included in A(a) above	
	<b>d)</b> Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in A(a) above	
<b>B</b>	<b>a)</b> Addition in Gross Block Amount during the period	
	<b>b)</b> Amount of capital liabilities in B(a) above	
	<b>c)</b> Amount of IDC, FC, FERV & Hedging cost included in B(a) above	
	<b>d)</b> Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in B(a) above	
<b>C</b>	<b>a)</b> Closing Gross Block Amount as per books	
	<b>b)</b> Amount of capital liabilities in C(a) above	
	<b>c)</b> Amount of IDC, FC, FERV & Hedging cost included in C(a) above	
	<b>d)</b> Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in C(a) above	

<sup>1</sup> Relevant date/s means date of COD and financial year start date and end date

**(Petitioner)**

**Statement of Capital Woks in Progress**

**Name of the NLDC/RLDCs :**

**(To be given for relevant dates and year wise)**

		As on relevant date. <sup>1</sup>
<b>A</b>	a) Opening CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
<b>B</b>	a) Addition/Adjustment in CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
<b>C</b>	a) Capitalization/Transfer to Fixed asset of CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
<b>D</b>	a) Closing CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	

<sup>1</sup> Relevant date/s means date of COD and financial year start date and end date

**Petitioner**

**Financing of Additional Capitalisation**

**Name of the NLDC/RLDCs :**

(Amount in lacs)

Financial Year (Starting from 1.4.2014)	Projected/Actual					Admitted				
	Year1 <sup>1</sup>	Year2	Year3	Year4	Year 5 & So on	Year1	Year2	Year3	Year4	Year 5 & So on
1	2	3	4	5	6	7	8	9	10	11
<b>Amount capitalised in Work/ Equipment</b>										
<b>Financing Details</b>										
Loan-1										
Loan-2										
Loan-3 and so on										
<b>Total Loan<sup>2</sup></b>										
<b>Equity</b>										
<b>Internal Resources</b>										
<b>Others</b>										
<b>Total</b>										

<sup>1</sup> Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.

<sup>2</sup> Loan details for meeting the additional capitalisation requirement should be given as per FORM-7 or 8 whichever is relevant.

**Petitioner**

**FORM-4 I**

**Details of Foreign Equity**

(Details only in respect of Equity infusion if any applicable to the project under petition)

**Name of the NLDC/RLDCs :** \_\_\_\_\_

**Exchange Rate on date/s of infusion:** \_\_\_\_\_

Sl.	Financial Year	Year 1				Year 2				Year 3 and so on			
		2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)
	<b>Currency1<sup>1</sup></b>												
A.1	At the date of infusion <sup>2</sup>												
2													

	<b>Currency2<sup>1</sup></b>												
1													
2													



	Currency <sup>3</sup> <sup>1</sup>																				
A.1	At the date of infusion <sup>2</sup>																				
2																					
B	Currency 4 <sup>1</sup> & so on																				
1	At the date of infusion <sup>2</sup>																				
2																					

<sup>1</sup> Name of the currency to be mentioned e.g. US \$, DM, etc. <sup>2</sup> In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given.

**Petitioner**

**FORM-5A**

**Calculation of Interest on Normative Loan**

Name of NLDC/RLDC: .....

Particulars	(Amount in lacs)						
	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	
1	2	3	4	5	6	7	
Gross Normative loan – Opening							
Cumulative repayment of Normative Loan upto previous year							
Net Normative loan-Opening							
Increase/Decrease due to ACE during the Year							
Repayments of Normative Loan during the year							
Net Normative loan-Closing							
Average Normative Loan							
Weighted average Rate of Interest on actual Loans							
Interest on Normative loan							

**Petitioner**

**FORM-5B**

**Calculation of Weighted Average Rate of Interest on Actual Loans<sup>1</sup>**

Name of NLDC/RLDCs : \_\_\_\_\_

(Amount in lacs)

Sl. no.	Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7	8
	<b>Loan-1</b>						
	Gross loan – Opening						
	Cumulative repayments of Loans upto previous year						
	Net loan – Opening						
	Add: Drawal(s) during the Year						
	Less: Repayment (s) of Loans during the year						
	Net loan – Closing						
	Average Net Loan						
	Rate of Interest on Loan on annual basis						
	Interest on loan						
	Loan repayment effective from (date to be indicated)						
	<b>Loan-2</b>						
	Gross loan – Opening						
	Cumulative repayments of Loans upto previous year						
	Net loan – Opening						
	Add: Drawal(s) during the Year						
	Less: Repayment (s) of Loans during the year						
	Net loan – Closing						
	Average Net Loan						
	Rate of Interest on Loan on annual basis						
	Interest on loan						

	Loan repayment effective from (date to be indicated)						
	<b>Loan-3 and so on</b>						
	Gross loan – Opening						
	Cumulative repayments of Loans upto previous year						
	Net loan – Opening						
	Add: Drawal(s) during the Year						
	Less: Repayment (s) of Loans during the year						
	Net loan – Closing						
	Average Net Loan						
	Rate of Interest on Loan on annual basis						
	Interest on loan						
	Loan repayment effective from (date to be indicated)						
	<b>Total Loan</b>						
	Gross loan – Opening						
	Cumulative repayments of Loans upto previous year						
	Net loan – Opening						
	Add: Drawal(s) during the Year						
	Less: Repayment (s) of Loans during the year						
	Net loan – Closing						
	Average Net Loan						
	Interest on loan						
	<b>Weighted average Rate of Interest on Loans</b>						

<sup>1</sup> In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculations in Original currency is also to be furnished separately in the same form.

**Petitioner**

**FORM-5C**

**Details of Foreign loans**

(Details only in respect of loans applicable to the project under petition)

Name of NLDC/RLDCs : \_\_\_\_\_  
 Exchange Rate as on 1.4.2014 \_\_\_\_\_

(Amount in lacs)

Sr.	Financial Year (Starting from 1.4.2014)	Year 1					Year 2					Year 3 and so on		
		2	3	4	5	6	7	8	9	10	11	12	13	
		Date	Amount (Foreign currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	
A.1														
2														
3														
4														



3	Scheduled payment date of interest																		
4	At the end of Financial year																		
B	In case of Hedging <sup>3</sup>																		
1	At the date of hedging																		
2	Period of hedging																		
3	Cost of hedging																		

<sup>1</sup> Name of the currency to be mentioned e.g. US \$, DM, etc. etc.

<sup>2</sup> In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given.

<sup>3</sup> Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given with supporting documents.

**NOTE :**

- 1) Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

**Petitioner**

**Details of Project Specific Loans**

Name of NLDC/RLDCs : \_\_\_\_\_

(Amount in lacs)

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
1	2	3	4	5	6	7
Source of Loan <sup>1</sup>						
Currency <sup>2</sup>						
Amount of Loan sanctioned						
Amount of Gross Loan drawn up to 31.03.2009/COD <sup>3,4,5,13,15</sup>						
Interest Type <sup>6</sup>						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest <sup>7</sup>						
Margin, if Floating Interest <sup>8</sup>	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
Are there any Caps/Floor <sup>9</sup>						
If above is yes, specify caps/floor						
Moratorium Period <sup>10</sup>						
Moratorium effective from						
Repayment Period <sup>11</sup>						
Repayment effective from						
Repayment Frequency <sup>12</sup>						
Repayment Instalment <sup>13,14</sup>						
Base Exchange Rate <sup>16</sup>						
Are foreign currency loan hedged?						
If above is yes, specify details <sup>17</sup>						

<sup>1</sup> Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

<sup>2</sup> Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.

<sup>3</sup> Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.



<sup>4</sup> Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.

<sup>5</sup> Interest type means whether the interest is fixed or floating.

<sup>6</sup> Base rate means the base rate as specified by the bank, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.

<sup>7</sup> Margin means the points over and above the floating rate.

<sup>8</sup> At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.

<sup>9</sup> Moratorium period refers to the period during which loan servicing liability is not required.

<sup>10</sup> Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.

<sup>11</sup> Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.

<sup>12</sup> Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately

<sup>13</sup> If the repayment instalment amount and repayment date can not be worked out from the data furnished above, the repayment schedule to be furnished separately.

<sup>14</sup> In case of Foreign loan, date of each drawal & repayment alongwith exchange rate at that date may be given.

<sup>15</sup> Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on 1.4.2014 (or COD) for the remaining assets.

<sup>16</sup> In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.

<sup>17</sup> At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately

<sup>18</sup> At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

**Petitioner**

**Details of Allocation of corporate loans to various RLDCs**

**Name of NLDC/RLDCs :**

(Amount in lacs)

Particulars	Package1	Package2	Package3	Package4	Package5	Remarks
1	2	3	4	5	6	7
Source of Loan <sup>1</sup>						
Currency <sup>2</sup>						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2009/ COD <sup>3,4,5,13,15</sup>						
Interest Type <sup>6</sup>						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest <sup>7</sup>						
Margin, if Floating Interest <sup>8</sup>						
Are there any Caps/Floor <sup>9</sup>	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes, specify caps/floor						
Moratorium Period <sup>10</sup>						
Moratorium effective from						
Repayment Period <sup>11</sup>						
Repayment effective from						
Repayment Frequency <sup>12</sup>						
Repayment Instalment <sup>13,14</sup>						
Base Exchange Rate <sup>16</sup>						
Are foreign currency loan hedged?						
If above is yes, specify details <sup>17</sup>						
<b>Distribution of loan to various transmission schemes</b>						
<b>Eastern Region</b>						
Scheme 1						
Scheme 2 and so on						
<b>Total</b>						

<b>Western Region</b>						
Scheme 1						
Scheme 2 and so on						
<b>Total</b>						
<b>Northern Region</b>						
Scheme 1						
Scheme 2 and so on						
<b>Total</b>						
<b>Southern Region</b>						
Scheme 1						
Scheme 2 and so on						
<b>Total</b>						
<b>North-Eastern Region</b>						
Scheme 1						
Scheme 2 and so on						
<b>Total</b>						
<b>RLDC</b>						
<b>Total</b>						

<sup>1</sup> Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

<sup>2</sup> Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.

<sup>3</sup> Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.

<sup>4</sup> Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.

<sup>5</sup> If the Tariff in the petition is claimed separately for various transmission elements, details in the Form is to be given separately for all the schemes in the same form.

<sup>6</sup> Interest type means whether the interest is fixed or floating.

<sup>7</sup> Base rate means the base rate of as specified by bank, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.

<sup>8</sup> Margin means the points over and above the floating rate.

<sup>9</sup> At times caps/floor are put at which the floating rates are frozen. If such a condition

exists, specify the limits.

<sup>10</sup> Moratorium period refers to the period during which loan servicing liability is not required.

<sup>11</sup> Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.

<sup>12</sup> Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.

<sup>13</sup> Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment and its allocation may also be given separately

<sup>14</sup> If the repayment instalment amount and repayment date can not be worked out from the data furnished above, the repayment schedule to be furnished separately.

<sup>15</sup> In case of Foreign loan, date of each drawal & repayment alongwith exchange rate at that date may be given.

<sup>16</sup> Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on COD for the remaining assets.

<sup>17</sup> In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.

<sup>18</sup> At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately

<sup>19</sup> At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

**Petitioner**

**FORM-6A**

**Statement of Depreciation**

**Name of NLDC/RLDCs :**

(Amount in lacs)

<b>Financial Year</b>	<b>Existing 2013-14</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>
1	2	11	12	13	14	15
<b>Depreciation on Capital Cost</b>						
Depreciation recovered during the Year						
Cumulative depreciation deducted due to de-capitalization or write off of the assets etc.						
<b>Cumulative Depreciation &amp; Advance against Depreciation recovered upto the year</b>						

**Petitioner**

**Calculation of Depreciation Rate**

**Name of NLDC/RLDCs :**

(Amount in lacs)

Sl. no.	Name of the Assets <sup>1</sup>	Gross Block as on 31.03.2014, whichever is later and subsequently for each year thereafter upto 31.3.2019	Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount for each year up to 31.03.2019
	1	2	3	4= Col.2 X Col.3
1	Land			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
	<b>TOTAL</b>			
	<b>Weighted Average Rate of Depreciation (%)</b>			

<sup>1</sup> Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

**Petitioner**

**FORM-7A**

**Details of Operation and Maintenance Expenses excluding human resource expenses**

**Name of NLDC/RLDCs :**

(Rs. in lacs)

	ITEMS	2009-10	2010-11	2012-13	2013-14	2014-15
	1	2	3	4	5	6
1	<b>Repairs and maintenance expenses</b>					
2	<b>Administrative and general expenses, etc</b>					
3	<b>Total</b>					

**NOTE:**

1. Detail of these expenditure as per formats enclosed
2. To be furnished for all the RLDCs, NLDC and Corporate office.

**Petitioner**

Name of NLDC/RLDCs :

**Details of Human Resource Expenses**

<b>Period-</b>	1	ACTUALS FOR PREVIOUS FIVE YEARS
	2	ACTUALS FOR IST SIX MONTHS OF THE CURRENT YEAR
	3	EXPECTED FOR LAST SIX MONTHS OF THE CURRENT YEAR
	4	EXPECTED FOR ENSUING YEAR

Sr. No.	Account Code	Particulars	Executive		Non-Executive		Total
			Technical	Non-Tech.	Technical	Non-Tech.	
1	Salaries						
2	Over-time						
3	Dearness Allowance						
4	Other Allowance						
5	Bonus						
6	Productivity Linked Incentive						
7	<b>Sub Total (1 to 6)</b>						
	<b>OTHER STAFF COST</b>						
8	Reimbursement of Medical Expenses						
9	Leave Travel Concession						
10	Reimbursement of House Rent						
11	Interim Relief to Staff						
12	Encashment of Earned Leave						
13	Honorarium						
14	Payment under Workmen compensation Act						
15	Ex-gratia						
16	Expenditure on VRS						
17	<b>Sub Total (8 to 16)</b>						
18	Staff Welfare Expenses						



19	Terminal Benefits						
20	Provisions						
21	Others (Specify)						
<b>22</b>	<b>Total (7+17+18+19+20+21)</b>						
23	Revenue recovered, if any						
<b>24</b>	<b>Net Total (22-23)</b>						
<b>Additional Information</b>							
1	No. of Employees as on :						
	i) Executives						
	ii) Non-Executives						
	iii) Skilled						
	iv) Non-Skilled						
	<b>Total</b>						
2	No. of Employees per						
	i) MW handled						
	ii) MKwh handled						

I)	An annual increase in HR expenses under a given head in excess of 20 percent should be explained with proper justification.
II)	The data should be based on audited balance sheets.
III)	Details of arrears, if any pertaining to period prior to the year 2013-14 should be mentioned separately.
IV)	No. of employees opting for VRS during each year should be indicated.
V)	Details of abnormal expenses, if any shall be furnished separately.
VI)	The monthwise provisions made in the employee cost during 2008-09, 2009-14 (year wise) towards wage revision/arrears shall be provided separately.

**Petitioner**

**Details of Repairs and Maintenance Expenses**

Name of NLDC/RLDCs :

**A. Repairs and Maintenance Expenses (Actuals)**

Sr.No.	Description	Actuals for previous Financial Year	Current Financial Year			Estimates for ensuing year
			Actual For First Six Months	Projection For Balance Six Months	Total	
1	Consumption of stores and spares					
2	Loss of stores and spares					
3	Plant & Machinery repairs and maintenance					
4	Civil works repairs and maintenance					
5	Annual Maintenance Contract (4a+4b+4c)					
5a	-Plant & machineries					
5b	-Civil repairs and maintenance					
5c	-Others					
6	Others (Specify)					
7	<b>Total (1+2+3+4+5+6)</b>					
8	Revenue recoveries, if any					
9	<b>Net Total (7-8)</b>					

**B. Repairs And Maintenance Expenses (As per Regulation)**

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Admitted Capital cost as on 1st April of the year					
Repairs and Maintenance expenses					
Repairs and Maintenance expenses as a percentage of Capital cost					

Petitioner

**Details of Administrative and General expenses**

**Name of NLDC/RLDCs :**

Sl. No.	Description	Actuals for previous five Financial Year	(Current Financial Year)			Estimates for ensuing year
			Actual For First Six Months (Rs. in Crs.)	Projection For Balance Six Months	Total	
<b>Property Related Expenses</b>						
1	Licence Fees					
2	Rent					
3	Rates & Taxes					
4	Insurance					
5	Contribution to accident reserve fund					
6	<b>Sub total :</b>					
<b>Communication</b>						
7	Telephone & Trunk Call					
8	Postage & Telegram					
9	Telex, Teleprinter Charges, Telefax					
10	Courier Charges					
11	Other					
12	<b>Sub total :</b>					
<b>Professional Charges</b>						
13	Legal expenses					
14	Consultancy charges					
15	Technical fees					
16	Audit fees					
17	Other charges					
18	<b>Sub total :</b>					

	<b>Conveyance &amp; Travelling</b>					
19	Conveyance expenses					
20	Travelling expenses					
21	Hire charges of vehicle					
22	Others					
<b>23</b>	<b>Sub total :</b>					
	<b>Other Expenses</b>					
24	Electricity charges					
25	Fees & Subscription					
26	Books & Periodicals					
27	Printing & Stationery					
28	Advertisement					
29	Entertainment					
30	Watch & Ward					
31	Miscellaneous					
32	Organisational Development Expenses					
33	Donation					
34	Training					
<b>35</b>	<b>Sub total :</b>					
	<b>Material Related Expenses</b>					
36	Demurrage and Wharfage on materials					
37	Clearing & forwarding charges					
38	Transit insurance					
<b>39</b>	<b>Sub total :</b>					
40	Others (Specify)					
<b>41</b>	<b>Total (6+12+18+23+35+39+40)</b>					
42	Revenue recoveries, if any					
<b>43</b>	<b>Net Total (41-42)</b>					

**Petitioner**

**FORM-8**

**Calculation of Interest on Working Capital**

**Name of NLDC/RLDCs :**

(Amount in lacs)

Sl. No.	Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7	8
1	O & M expenses excluding human resource expenses						
2	Human resource expenses						
3	NLDC charges						
4	Receivables						
5	Total Working Capital						
6	Rate of Interest						
7	Interest on Working Capital						

**Petitioner**

**FORM-9**

**Draw Down Schedule for Calculation of IDC & Financing Charges**

**Name of NLDC/RLDCs :**

Sl. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee
1	Loans									
1.1	Foreign Loans									
1.1.1	Foreign Loan 1									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.2	Foreign Loan 2									
	Draw down Amount									
	IDC									
	Financing charges									







	<b>Financing charges</b>																	
	<b>Foreign Exchange Rate Variation</b>																	
	<b>Hedging Cost</b>																	
2	<b>Equity</b>																	
2.1	<b>Foreign equity drawn</b>																	
2.2	<b>Indian equity drawn</b>	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
	<b>Total equity deployed</b>																	

**NOTE:**

1. Drawal of debt and equity shall be on paripassu basis quarter wise to meet the commissioning schedule. Drawal of higher equity in the beginning is permissible.
2. Applicable interest rates including reset dates used for above computation may be furnished separately

**Petitioner**

**Name of NLDC/RLDCs :**

**Actual cash expenditure**

	<b>Quarter-I</b>	<b>Quarter-II</b>	<b>Quarter-III</b>	<b>Quarter-IV</b>
Payment to contractors/suppliers				
% of fund deployment				

Note: If there is variation between payment and fund deployment justification need to be furnished

**Petitioner**

**LDC Development Fund**

Name of NLDC/RLDCs : \_\_\_\_\_

(Amount in lacs)

Particulars	As on 31.3.2014	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7
Opening LDC development fund – Opening						
Additions in LDC development fund during the year						
Total LDC development fund						
Less : Utilization for capital expenses						
Less : Utilization for revenue expenses						
Net LDC development fund as on 31 <sup>st</sup> March of the year						
Average fund accumulated during the year						

Note : Break of additions and utilization shall be provided in separate sheet for each year

**Petitioner**

**Other Income**

Name of NLDC/RLDCs : \_\_\_\_\_

(Amount in lacs)

Particulars	As on 31.3.2014	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7
Other Income – Opening						
Add : Short term open access charges						
Add : Allocation from REC income						
Add: ....						
Add: ....						
Add:....						
Gross Income during the year						
Less : Utilization to meet shortfall						
Less : Use for...						
So on						
...						
Net Income as on 31 <sup>st</sup> March						

**Petitioner**

**Appendix-II**

[To be published in pursuance of Regulation 6]

**Name of the Applicant } (in Bold Letters)**

**(Registered Office Address)**

1. The applicant above-named has made an application before the Central Electricity Regulatory Commission, New Delhi for determination of fees and charges for [Give name of the applicant].
2. The users of the NLDC/RLDC are:
  - a. ....
  - b. ....
3. Approved capital cost of the project (Rs. in lakh):
  - (a) Original:
  - (b) Final (Revised):
4. Authority which has approved the Capital Cost:
5. Scheduled date of commercial operation:
  - (a) Original:
  - (b) Final (Revised):
6. Actual date of commercial operation:
7. Capital cost on the date of commercial operation (Rs. in lakh):
8. Details of tariff (Publish only applicable portion):

(Rs. in lakh)

	Tariff for the previous year	Year-wise tariff sought to be determined					
		Previous year	2014-15	2015-16	2016-17	2017-18	2018-19
1. RLDC							
2. NLDC							

9. A copy of the application made for determination of tariff is posted on the website (indicate here the address of the website).
  
10. The suggestions and objections, if any, on the proposals for determination of tariff contained in the application be filed by any person, including the beneficiary before **the Secretary, Central Electricity Regulatory Commission, 3rd Floor, Chandralok Building, 36, Janpath, New Delhi-110 001**, with a copy to the applicant within 30 days of publication of this notice.

Place \_\_\_\_\_

Name and Designation of the Authorised Signatory

Date \_\_\_\_\_

**Appendix-III**

**Depreciation Schedule**

Sr. No.	Asset Particulars	Depreciation Rate
<b>A</b>	<b>Land under full ownership</b>	<b>0.00%</b>
<b>B</b>	<b>Land under lease</b>	
	(a) for investment in the land	3.34%
	(b) For cost of clearing the site	3.34%
<b>C</b>	<b><u>Other Assets</u></b>	
<b>A</b>	<b>Building &amp; Civil Engineering works</b>	
	(i) Offices and residential	[3.34%]
	(ii) Containing plant and equipments	3.34%
	(iii) Temporary erections such as wooden structures	[100.00%]
	(iv) Roads other than Kutcha roads	[3.34%]
	(v) Others	[3.34%]
<b>B</b>	<b>Transformers, Kiosk, sub-station equipment &amp; other fixed apparatus (including plant foundation)</b>	
	(i) Transformers including foundations having rating of 100 KVA and over	5.28%
	(ii) Others	5.28%
<b>C</b>	<b>Switchgear including cable connections</b>	<b>5.28%</b>
<b>D</b>	<b>Lightning arrestor</b>	
	(i) Station type	5.28%
	(ii) Pole type	5.28%
	(iii) Synchronous condenser	5.28%
<b>E</b>	<b>Batteries</b>	<b>5.28%</b>
	(i) Underground cable including joint boxes and disconnected boxes	5.28%
	(ii) Cable duct system	3.34%

<b>F</b>	<b>Overhead lines including cable support systems</b>	
(i)	Lines on fabricated steel operating at terminal voltages higher than 66 KV	3.34%
(ii)	Lines on steel supports operating at terminal voltages higher than 13.2 KV but not exceeding 66 KV	5.28%
(iii)	Lines on steel on reinforced concrete support	5.28%
(iv)	Lines on treated wood support	5.28%
<b>G</b>	<b>Meters</b>	<b>5.28%</b>
<b>H</b>	<b>Self propelled vehicles</b>	<b>9.50%</b>
<b>I</b>	<b>Air Conditioning Plants</b>	
(i)	Static	5.28%
(ii)	Portable	9.50%
<b>j</b>	<b>(i) Office furniture and furnishing</b>	<b>6.33%</b>
	<b>(ii) Office equipment</b>	<b>6.33%</b>
	<b>(iii) Internal wiring including fittings and apparatus</b>	<b>6.33%</b>
	<b>(iv) Street Light fittings</b>	<b>5.28%</b>
<b>K</b>	<b>Apparatus let on hire</b>	
(i)	Other than motors	9.50%
(ii)	Motors	6.33%
<b>L</b>	<b>Communication equipment</b>	
(i)	Radio and high frequency carrier system	6.33%
(ii)	Telephone lines and telephones	6.33%
<b>M</b>	<b>I. T equipments</b>	<b>15.00%</b>
<b>N</b>	<b>Softwares</b>	<b>30.00%</b>
<b>O</b>	<b>Any other assets not covered above</b>	<b>5.28%</b>



**Appendix-IV**

**(In Compliance of Regulation 4)**

1. **Name of the entity** (in bold letters):
2. **Registered office address:**
3. **Region in which registration is sought:**
  - i. North-eastern
  - ii. North
  - iii. East
  - iv. West
  - v. South
4. **User category:**
  - i. Generating Station
  - ii. Seller
  - iii. Buyer
  - iv. Transmission Licensee
  - v. Distribution Licensee
  - vi. Trading Licensee
  - vii. Power Exchange
5. **User details** (as on 31st March of last financial year):
  - i. **Category – Generating Station**
    - i. Total Installed Capacity
    - ii. Maximum Contracted Capacity (MW) using ISTS
    - iii. Points of connection to the ISTS:
 

Sl. No.	Point of connection	Voltage level (kV)	Number of Special Energy Meters (Main) installed at this location
  - ii. **Category – Seller/Buyer/Distribution Licensee**
    - i. Maximum Contracted Capacity (MW) using ISTS
    - ii. Points of connection to the ISTS:

Sl. No.	Point of connection	Voltage level (kV)	Number of Special Energy Meters (Main) installed at this location

iii. **Category – Transmission Licensee (inter-State)**

i. Sub-stations:

Sl. No.	Sub-station Name	Number of transformer	Total Transformation Capacity or Design MVA handling capacity if switching station

ii. Transmission lines:

Sl. No.	Voltage level (kV)	Number of transmission lines	Total Circuit-Kilometers

6. **Contact person(s) details for meters related to RLDC/NLDC:**

- i. Name:
- ii. Designation:
- iii. Landline Telephone No.:
- iv. Mobile No.:
- v. E-mail address:
- vi. Postal address:

The above information is true to the best of my knowledge and belief.

Signature of Authorised Representative

Place:

Name:

Date:

Designation:

Contact number:

**Appendix-V**

**Assessment of Key Performance Indicators**

**Name of RLDC or NLDC:** \_\_\_\_\_

**Performance Year:** \_\_\_\_\_

Sr. No.	Key Performance Indicators	Weightage	Previous Year	Current Year
1	Interconnection Meter Error	10		
2	Disturbance Measurement	10		
3	Average processing time of shutdown request	10		
4	Availability of SCADA system	10		
5	Voltage Deviation Index (VDI)	10		
6	Frequency Deviation Index(FDI)	10		
7	Reporting of System Reliability	10		
8	Availability of Website	10		
9	Availability of Standby Supply	5		
10	Variance of Capital expenditure	5		
11	Variance of Non Capital expenditure	5		
12	Percentage of Certified Employee	5		
	<b>Total</b>	<b>100</b>		

(Calculations of specific key performance indicators from SI No 1 to 7 above are given in Appendix-VI)

**KEY PERFORMANCE INDICATOR**

**1. Reporting of Interconnection meter error**

Description	The meter error indicates the error in Special Energy Meter (SEM) due to error in meter as well as in CT/ PT and due to drift. This would tell how often the metering needs calibration.
Measurement/ Monitoring	Weekly
Action Taken	Hosted on website weekly
Remarks	Intimation to concerned utilities for corrective action.

**2. Reporting of Grid Incidents and Grid Disturbance** Number of Disturbances with associated Loss of Energy

Category*	Name of Region /State /Utility / Licensee	Count (Nos.)	Recovery Period (Hrs)	Loss of Energy (MUs)
GI-1				
GI-2				
GD-1				
GD-2				
GD-3				
GD-4				
GD-5				
Total				

\*Category as defined in CEA Grid Standards. RLDCs and NLDC shall have to report each incident of grid disturbance to the Commission.

**3. Average processing time of shut down request**

Description	It determines the time taken by RLDCs in approving the request for taking an element in or out of the system.
Measurement/ Monitoring	Total time taken to approve the requests in a month/ no. of requests in a month.
Remarks	Effectiveness of Transmission Outage Coordination.

4. **Availability of SCADA System:** SCADA System Availability in each RLDC and NLDC should be 99.99%

5. **Voltage Deviation Index (VDI) :**

Description	Measurement/Monitoring	Action Taken	Remark/action required
% of time the voltage remained out of range permitted under IEGC at all 400 kV and above sub stations .	= (Nos. of hours the voltage at all sub-stations of 400 kV and above was out of range during a day or week or month/ No of hours in a day or week or month) x 100	Hosted on website daily, weekly, monthly	Intimation to concerned utilities for corrective action, if required

6. **Frequency Deviation Index (FDI):**

Description	Measurement/Monitoring	Action Taken
% of time the frequency remained out of IEGC range.	= (No. of hours during which frequency was out of range during a day/nos. of hour in a day/week/ month x 100	Hosted on website Daily, weekly & Monthly

7. **Reporting of System Reliability:**

Description	Measurement/Monitoring important corridor	Action Taken
Reliability measures the ability of the system to perform its intended function	Reporting following on the inter-regional corridors /important Buses where PMUs are installed in the region:  - % of times N-1 criteria was violated in the inter-regional corridors.  - % of times ATC violated on the Inter-regional corridors.  - % of time Angular difference on important buses was beyond permissible limit.	Hosted on website Daily, weekly & Monthly basis.